



भारत 21 सरकार  
Government of India  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Ministry of Environment, Forest & Climate Change  
क्षेत्रीय कार्यालय, लखनऊ  
Regional Office, Lucknow



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File No. XXI/ENV/NGT/CC/142/2024/231

Dated: 22.03.2024

**BY-EMAIL**

To,  
**The Registrar General,  
Principal Bench,  
Hon'ble National Green Tribunal,  
Copernicus Marg,  
New Delhi-110001  
Email: [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)**

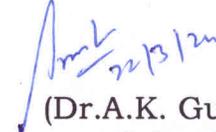
**Subject: Submission of Joint committee Report in O.A. No. 701 of 2023, New Item Published in Rastriya Sahara Dated 29.10.2023 Titled "PoliceKeSanrakshan Mein Phal- phulRahe Hai Safed Baloo KeKarobaree"**

Sir,

In compliance of the direction dated 24.01.2024 passed by this Hon'ble National Green Tribunal in O.A. No. 701/2023, New Item Published in Rastriya Sahara Dated 29.10.2023 Titled "Police KeSanrakshan Mein Phal- phulRahe Hai Safed Baloo KeKarobaree, the Joint Committee Report is hereby enclosed with a request to put up before Hon'ble Tribunal for kind perusal and consideration

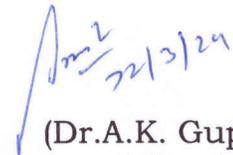
Encl: 68 pages

Yours Sincerely

  
(Dr.A.K. Gupta)  
Scientist-E

Copy to:

1. Regional Directorate, Central Pollution Control Board, VibhutiKhand, Lucknow, Email:[rdlucknow.cpcb@gov.in](mailto:rdlucknow.cpcb@gov.in)

  
(Dr.A.K. Gupta)  
Scientist-E

**Joint Inspection Report**  
**in the matter of**  
**NEWS ITEM PUBLISHED IN RASHTRIYA SAHARA DATED 29.10.2023**  
**TITLED "POLICE KE SANRAKSHAN MEI PHAL - PHUL RAHE HAI SAFED**  
**BALOO KE KAROBAREE"**

**in**  
**Original Application No. 701/2023**

**1.0 Background**

Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 24.01.2024 in the present matter directed visit the site, ascertain the correct position and also find out the extent of illegal mining, if any, and the persons responsible for the same and submit the report before the Tribunal. Relevant para of Hon'ble NGT order is as under-

"1. This Original Application was registered suo-moto on the basis of the news item disclosing large scale illegal white sand mining in progress at Sikandarpur, District Balia in Uttar Pradesh in the riverbed of Saryu river and Ghaghra river. The Tribunal by order dated 21.11.2023 had impleaded the concerned respondents and had directed the District Magistrate, Balia to file status and action taken report which has been filed on 30.12.2023.

2. The said report concentrates on the mining by one lease holder namely Shrimati Madhuri Singh and states that no illegal mining has been done by the said lease holder. The report even does not disclose the extent of mining which has been done in the area concerned and does not comment upon the incident of illegal sand mining by others and incident of interception of truck, the details of which have been disclosed in the newspaper report.

3. Hence, we deem it proper to constitute a joint Committee comprising of the representative of the Member Secretary, CPCB as also Regional Officer, MoEF&CC, Lucknow. The joint Committee will visit the site, ascertain the correct position and also find out the extent of illegal mining, if any, and the persons responsible for the same and submit the report before the Tribunal, at least one week before the next date of hearing by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

4. List this matter on 02.04.2024."

Copy of the reference NGT order is annexed as **annexure no. 1**.

In compliance of reference NGT order, following members were nominated from the concern departments:

- Dr. A.K. Gupta, Scientist-E, Ministry of Environment, Forest and Climate Change (MOEF&CC), Regional Office, Lucknow
- Shri A.K. Tripathi, Scientist-C, Central Pollution Control Board (CPCB), Regional Directorate Lucknow.

## 2. Observation:

Joint committee inspected the site on dated 21.3.2024 and 22.3.2024. During visit representative of Local Administration, Mining Officer, Regional Office Uttar Pradesh Pollution Control Board (UPPCB), Azamgarh were also available. It has come to noticed that the two to three days before joint committee inspection heavy rain was received in area in question. As per available record it has been found that the only three lease of river sand mining has been granted, so far, in district Ballia, details of lease, lease area, Environmental Clearance (EC), consent to operate (CTO), rive name etc. are tabulated below:



Table:

SN	Project Name	EC No.	Village	Area	Consent to Operate (CTO)	River
A.	The Owner Shrimati Madhuri Singh, R/O- Village- Mujauna, Post-Turtipar, Tehsil- Belthara Road, District- Ballia -277303	EC23B001UP123980 dated 04.5.2022	Environmental Clearance is sought for Riverbed Ordinary Sand Mine at Arajji/Gata no. 3020 Mi, Village-Kathauda, Tehsil-Sikandarpur, District- Ballia, U.P., (Leased Area-5.0 ha.)	5 ha (8.1 ha)*	197063/UPPCB/Azamgarh (UPPCBRO)/CTO/both/Ballai/202 3 dated 21.12.2023	Ghaghara
B.	Environmental Clearance for Riverbed Ordinary Sand mine at Gata No.-593, Village- Khairakhas, Tehsil- Belthara Road, District- Ballia, U.P. M/s Shiva Enterprises	EC23B001UP110114 dated 24.3.2023	Environmental Clearance for Riverbed Ordinary Sand mine at Gata No.-593, Village- Khairakhas Tehsil- Belthara Road, District- Ballia, U.P., (Area 11.9 ha.), M/s Shiva Enterprises.	11.9 ha (13.9 ha)*	195327/UPPCB/Azamgarh (UPPCBRO)/CTO/both/Ballai/202 3 dated 01.12.2023	Ghaghara
C.	Jai Rai Environmental Clearance for Proposed Ordinary Sand Mining Project at Gata No. 03, Village – Naubarar 1881 Mo. Belsipah, Tehsil – Sadar& District – Ballia, U.P	EC23B001UP196510 dated 3.11.2023	Gata No. 03, Village – Naubarar 1881 Mo. Belsipah, Tehsil – Sadar& District – Ballia, U.P	5 ha (7.92 ha)*	196172/UPPCB/Azamgarh (UPPCBRO)/CTO/both/Ballai/202 3 dated 11.12.2023	Ganga
				21.9 ha (29.92)*		

\*actual area of the lease, as per pillar coordinate mentioned (verified by DMO) in the EC

Anupama

Ar

2.1. During joint inspection of the area in question following observation has been made, which are depicted lease wise below:

**A. The Owner Shrimati Madhuri Singh, R/O- Village- Mujauna, Post-Turtipar, Tehsil- Belthara Road, District- Ballia -277303.**

- I. Day of inspection mining works was found suspended due to heavy rain, which was occurred two days before the joint committee inspection,
- II. PP having valid EC from SEIAA-UP and CTO from UPPCB is **attached as annexure: 2-1 and 2-2.**
- III. As per pillar coordinate (verified by DMO) mentioned in the EC, denoted that the actual lease area is 8.1 ha against 5 ha mentioned in EC and other, which is almost 3.1 ha more than the allotted lease area. **(Google image based on coordinate mentioned in EC is attached as 2-3)**
- IV. All four boundary pillars are found intact and Mining occurred within the lease area by using poclain machine etc.
- V. Joint committee observed that the deposition of the sand in the lease area is found minimal due to no flooding in river Ghaghara in last two years,
- VI. Production as per forme MM11 from 1.10.2023 to 21.03.2024 shows that the total production 41281 m<sup>3</sup> with 389 eMM11. **Attached as Annexure 5.**
- VII. PP having PTZ camera, near weigh bridge, which has been found working during inspection,
- VIII. PP has commissioned one bore-well near office/weight bridge area, which is found working without required permission,
- IX. PP does not have arrangement for water sprinkling system at mining site,
- X. PP have yet not developed green belt within the lease area,
- XI. PP have yet not made pakkamotorable road from weigh bridge to main road.
- XII. Photograph taken during joint committee inspection is attached as **annexure: 2-4.**

**B. Riverbed Ordinary Sand mine at Gata No.-593, Village- KhairaKhas, Tehsil- Belthara Road, District- Ballia, U.P. M/s Shiva Enterprises, District- Ballia - 277303.**

- I. On day of inspection mining works was found partially working due to rain,
- II. All four boundary pillars are found intact and Mining occurred within the lease area by using poclain machine etc.

- III. PP having valid EC from SEIAA-UP and CTO from UPPCB, **attached as annexure: 3-1 and 3-2.**
- XIII. As per pillar coordinate (verified by DMO) mentioned in the EC, denoted that the actual lease area is 13.9 ha against 11.9 ha mentioned in EC and other, which is almost 2.0 ha more than the allotted lease area. **(Google image based on coordinate mentioned in EC is attached as annexure 3-3)**
- IV. It has been observed that the deposition of the sand in the lease area is found minimal due to no flooding in river Ghahara in last two years,
- V. Production as per form eMM11 from 1.10.2023 to 21.03.2024 shows that the total production 11558 m<sup>3</sup> with 800 eMM11. **Attached as Annexure 5.**
- VI. PP having PTZ camera has already installed near weigh bridge, which was found working during Joint committee inspection,
- VII. PP having one bore-well, which is found working without required permission,
- VIII. PP does not have arrangement for water sprinkling system at site,
- IX. PP have yet not developed green belt within the lease area,
- X. PP has been still using kaccha approach road towards weigh bridge and lease area to main road,
- XI. Photograph taken during joint committee inspection is attached as **annexure: 3-4.**

**C. Proposed Ordinary Sand Mining Project at Gata no. 03, Village – Naubarar 1881 Mo. Belsipah, Tehsil – Sadar & District – Ballia, U.P-277303 by M/s JPN Rai .**

- I. Day of inspection mining works was found working since 5 Jan, 2024 onwards.
- II. All four boundary pillars are found intact and Mining occurred within the lease area by using poclairn machine etc.
- III. PP having valid EC from SEIAA-UP and CTO from UPPCB, **attached as annexure 4-1 and 4-2.**
- IV. As per pillar coordinate (verified by DMO) mentioned in the EC, denoted that the actual lease area is 7.92 ha against 5 ha mentioned in EC and other, which is almost 2.92 ha more than the allotted lease area. **(Google image based on coordinate mentioned in EC is attached as 4-3)**
- V. Production as per form eMM11 from 1.10.2023 to 21.03.2024 shows that the total production 9071 m<sup>3</sup> with 461 eMM11. **Attached as Annexure 5.**
- VI. PP having PTZ camera has already installed near weigh bridge, which was found working during inspection,
- VII. PP having one bore-well, which is found working without required permission,




- VIII. PP have developed small patch of green belt within lease area
- IX. PP has been still using kaccha approach road towards weight bridge and lease area to main road,
- X. PP does not have arrangement for water sprinkling system a site,
- XI. Photograph taken during joint committee inspection is **attached as annexure4-4**.

### 3.0 Other Observation:

As per information provided by Mining Department, Ballia, illegal mining issues were noticed by the Mining Department, Ballia during 2023, in which first information report (FIR) has also been filed on dated 24.5.2023, in which four tractor trollies has also been sized. Copy of the FIR is **attached as Annexure 6**.

### 4.0 Recommendation:

Based on the above observation joint committee recommendation are as follows:

- District administrations should re-examine the boundary pillar coordinate of all three lease, based on revised coordinate EC should be amended and to curtail the revenue loss of the state,
- It is required to construct pakka/motorable haul road from lease/weight bridge to main road on priority basis to minimize the air pollution etc,
- UPPCB/Ground water Department (Ministry of Jal Shakti, Government of U.P.) to take suitable action for use for unauthorised bore-well by all three lease holder,

Committee member	
Dr. A.K.Gupta, Scientist-E, Regional Office (CZ), MoEFF&CC, Lucknow	Shri A.K. Tripathi, Scientist-C, CPCB RD-Lucknow
	
Date: 22.3.2024	

## List of Annexure Hon'ble NGT Order OA No.701 Of2024

Sr. No.	Name of Annexure	Documents	Page Number
1.	Annexure-1	Hon'ble NGT Order OA No.701/2024	1
2.	Annexure-2-1	Environmental Clearance (EC) of ShrimatiMadhuri Singh Village –Kathauda,, Tahsil-Sikanderpur, Balia	11
3.	Annexure-2-2	CTO of ShrimatiMadhuri Singh	5
4.	Annexure-2-3	Satellite image	1
5.	Annexure-2-4	Photograph Taken	2
6.	Annexure-3-1	Environmental Clearance (EC) of Krishn Yadav R/o Village KhairaKhas, TahsilBalthara road ,Balial	11
7.	Annexure-3-2	CTO of M/s Shiva Enterprises Gata No.593, Kahira Khas, Belthara Road ,Balial	5
8.	Annexure-3-3	Satellite image	1
9.	Annexure-3-4	Photograph Taken	2
10.	Annexure-4-1	Environmental Clearance (EC) of Jai Rai R/o VillageKhairaKhas, TahsilBalthara road ,Balial	10
11.	Annexure-4-2	CTO of JPN Rai	5
12.	Annexure-4-3	Satellite image	1
13.	Annexure-4-4	Photograph Taken	2
14.	Annexure-5	Copy of eMM1	1
15.	Annexure-6	Copy of FIR	4



Item No. 10

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 701/2023

News Item published in Rashtriya Sahara dated 29.10.2023 titled "**Police ke sanrakshan mei phal - phul rahe hai safed baloo ke karobaree**"

Date of hearing: 24.01.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB (Through VC)  
Mr. Mukesh Verma, Adv. for Mining Department, State of UP (Through VC)

**ORDER**

1. This Original Application was registered *suo-moto* on the basis of the news item disclosing large scale illegal white sand mining in progress at Sikandarpur, District Balia in Uttar Pradesh in the riverbed of Saryu river and Ghaghra river. The Tribunal by order dated 21.11.2023 had impleaded the concerned respondents and had directed the District Magistrate, Balia to file status and action taken report which has been filed on 30.12.2023.

2. The said report concentrates on the mining by one lease holder namely Shrimati Madhuri Singh and states that no illegal mining has been done by the said lease holder. The report even does not disclose the extent of mining which has been done in the area concerned and does not comment upon the incident of illegal sand mining by others and incident of interception of truck, the details of which have been disclosed in the newspaper report.

3. Hence, we deem it proper to constitute a joint Committee comprising of the representative of the Member Secretary, CPCB as also Regional

Officer, MoEF&CC, Lucknow. The joint Committee will visit the site, ascertain the correct position and also find out the extent of illegal mining, if any, and the persons responsible for the same and submit the report before the Tribunal, at least one week before the next date of hearing by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

4. List this matter on 02.04.2024.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

January 24, 2024  
Original Application No. 701/2023  
SN.

ENVIRONMENTAL  
CLEARANCE

**Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Uttar Pradesh)**

To,

The OWNER  
SHRIMATI MADHURI SINGH  
R/O- VILLAGE- MUJAUNA, POST-TURTIPAR, TEHSIL- BELTHARA  
ROAD, DISTRICT- BALLIA -277303

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/248593/2021 dated 30 Dec 2021. The particulars of the environmental clearance granted to the project are as below.

- |  |  |
|--|--|
| 1. EC Identification No.                   | EC22B001UP123980   |
| 2. File No.                                | 6817   |
| 3. Project Type                            | New  |
| 4. Category                                | B2   |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals  |
| 6. Name of Project                         | RIVERBED ORDINARY SAND MINE FROM THE RIVERBED OF GHAGHRA RIVER AT VILLAGE- KATHAUDA, TEHSIL- SIKANDERPUR, DISTRICT- BALLIA, AREA- 5.0 HA., GATA NO. 3020MI |
| 7. Name of Company/Organization            | SHRIMATI MADHURI SINGH   |
| 8. Location of Project                     | Uttar Pradesh  |
| 9. TOR Date                                | N/A  |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 04/05/2022

(e-signed)  
Member Secretary  
Member Secretary  
SEIAA - (Uttar Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)*





## State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

**Reference- MoEFCC Proposal no- SIA/UP/MIN/248593/2021 & SEIAA, U.P File no-6817**

**Sub: Environmental Clearance is sought for Riverbed Ordinary Sand Mine at Araji/Gata no.-3020Mi, Village-Kathauda, Tehsil-Sikandarpur, District-Ballia, U.P., (Leased Area-5.0 ha.)**

Dear Sir,

This is with reference to your application / letter dated 30-12-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 15-02-2022 and SEIAA in meeting held on 13-04-2022.

A presentation was made by the project proponent along with their consultant M/s Green Enviro Engineers Pvt. Ltd to SEAC on 15-02-2022.

### **Project Details Informed by the Project Proponent and their Consultant**

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for for Riverbed Ordinary Sand Mine at Araji/Gata no.-3020Mi, Village-Kathauda, Tehsil-Sikandarpur, District-Ballia, U.P., (Leased Area-5.0 ha.)
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/248593/2021					
2.	File No. allotted by SEIAA, UP	6817					
3.	Name of Proponent	Shrimarti Madhuri Singh					
4.	Full correspondence address of proponent and mobile no.	Shrimarti Madhuri Singh R/o Village- Mujauna, Post- Turtipar, Tehsil- Belthar road, District- Ballia, U.P.					
		Mobile no.-					
		E-mail ID- madhuringh5418@gmail.com					
5.	Name of Project	Riverbed Ordinary Sand Mining from Riverbed of Ghaghra River					
6.	Project Location (Plot.Khasra/Gata No.)	Gata No. –3020Mi, Village –Kathauda, Tehsil-Ballia, District–Ballia, Uttar Pradesh					
7.	Name of River	Ghaghra					
8.	Name of Village	Kathauda					
9.	Tehsil	Ballia					
10.	District	Ballia					
11.	Name of Minor Mineral	Riverbed Ordinary Sand Mining from Riverbed of Ghaghra River					
12.	Sanctioned Lease Area (in Ha.)	5.0 ha.					
13.	Max. & Min mRL within lease area	Highest- 61 mRL Lowest- 59mRL					
14.	Pillar Coordinates (Verified by DMO)						
		<table border="1"> <thead> <tr> <th>Pillars</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> </tr> </tbody> </table>	Pillars	Latitude	Longitude		
Pillars	Latitude	Longitude					

		A	26°5'43.40"N	84°2'16.60"E
		B	26°5'48.40"N	84°2'19.70"E
		C	26°5'40.10"N	84°2'36.20"E
		D	26°5'36.80"N	84°2'32.10"E
15.	Total Geological Reserves	1,39,298 m <sup>3</sup>		
16.	Total Mineable Reserve in LOI/Mine Plan	75,000 m <sup>3</sup>		
17.	Total Proposed Production (In 5 Years)	3,75,000 m <sup>3</sup> (In 5 Years)		
18.	Proposed Production /year	75,000 m <sup>3</sup>		
19.	Sanctioned Period of Mine lease	5 Years		
20.	Production of mine/day	288 m <sup>3</sup> /day		
21.	Method of Mining	Opencast, Semi-Mechanized		
22.	No. of working days	260		
23.	Working hours/day	8		
24.	No. of worker	52		
25.	No. of vehicles movement/day	14		
26.	Type of Land	Govt. revenue land		
27.	Ultimate of Depth of Mining	2.09m		
28.	Nearest metalled road from site	710m		
29.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	0.52 KLD	
		Suppression of dust	2.84 KLD	
		Plantation	0.3 KLD	
		Others (if any)	-	
		Total	3.66 KLD	
30.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Green Enviro Engineers Pvt. Ltd. Certificate no. NABET/EIA/2124/IA0086 Valid Till September 20,2024		
31.	Any litigation pending against the project or land in any court	No		
32.	Details of 500 m Cluster Certificate verified by Mining Officer	vide letter no. 163 dated 29/12/2021		
33.	Details of Lease Area in approved DSR	5.0 ha..		
34.	Proposed CER cost	Ra 3.4 lakh		
35.	Proposed EMP cost	Total project cost- Rs 1.7 Crore		
36.	Length and breadth of Haul Road	710m & 6m		
37.	No. of Trees to be Planted	300		

3. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
4. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
5. There is no litigation pending in any court regarding this project.
6. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 15-02-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 13-04-2022 decided to grant the Environmental Clearance to the title project for collection of 75,000 m<sup>3</sup> per year for lease area of 5 ha subject to effective implementation of the following General Conditions and specific conditions:-

**General Conditions:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.

19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.

36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

**Specific Conditions:**

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. Validity period of this EC is 5 years from the date of issue or co-terminus with the validity of current mine plan or current lease period whichever is earlier.
3. In the absence of replenishment study, keeping in mind various orders issued by Hon'ble NGT and development works in the State, initially EC will be operational for a period of one year from the date of issuance and permissible quantity and area shall be strictly limited to quantity and area mentioned in Lol or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.
4. For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 25 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance,

if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.

11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. The Environmental clearance will be co-terminus with the mining lease period.
13. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
14. Environment management in according to environmental status and impact of the project.
15. During the school opening and closing time transportation of minerals will be restricted.
16. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
17. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
18. Pakkamotorable haul road to be maintained by the project proponent.
19. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
20. Permission from the competent authority regarding evacuation route should be taken.
21. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
22. Provision for cylinder to workers should be made for cooking.
23. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
24. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
25. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
26. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
27. Provision for two toilets and hand pumps should be made at mining site.
28. Drinking water for workers would be provided by tankers.
29. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
30. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
31. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
32. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
33. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
34. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
35. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity /

production levels shall be decreased / stopped accordingly till the replenishment is completed.

36. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
37. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
38. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
39. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
40. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
41. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
42. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
43. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
44. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
45. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
46. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
47. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
48. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
49. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as

loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.

50. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
51. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
52. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
53. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
54. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
55. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
56. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
57. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P. and UPPCB.
58. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, CPCB, State PCB.
59. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
60. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
61. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
62. Waste water from potable use be collected and reused for sprinkling.
63. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

**Copy, through email, for information and necessary action to –**

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – [soenvups@rediffmail.com](mailto:soenvups@rediffmail.com))**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – [sudheer.ch@gov.in](mailto:sudheer.ch@gov.in))**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – [roc.lko-mef@nic.in](mailto:roc.lko-mef@nic.in))**
4. **Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - [dgmupexp@gmail.com](mailto:dgmupexp@gmail.com))**
5. **District Magistrate, Ballia, Uttar Pradesh.**
6. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – [ms@uppcb.com](mailto:ms@uppcb.com))**
7. **Copy to Web Master for uploading on PARIVESH Portal.**
8. **Copy for Guard File.**

**(Ajay Kumar Sharma)  
Member Secretary, SEIAA**

Signature Not Verified

Digitally signed by Member  
Secretary  
Member Secretary  
Date: 5/4/2022 7:03:19 PM  
Page 11 of 11



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

197063/UPPCB/Azamgarh(UPPCBRO)/CTO/both/BALLIA/2023

Date: 21/12/2023

To,

M/s

**MADHURI SINGH**

**Araji/Gata no.-3020Mi, Village-Kathauda, Tehsil-Sikandarpur,  
District- Ballia, U.P,BALLIA,277303**

**Application Id-  
23610574**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **MADHURI SINGH** located at **Araji/Gata no.-3020Mi, Village-Kathauda, Tehsil-Sikandarpur, District- Ballia, U.P,BALLIA,277303.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **MADHURI SINGH** granted for the period from **20/12/2023 to 31/07/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Riverbed Ordinary Sand 75000 (Cum/year) in 5.0 Hec	75000	Cubic Meters/Year

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
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(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	BOD (mg/L)	As per Notification of E(P) Rules, 1986
2	pH	As per Notification of E(P) Rules, 1986
3	Fecal Coliform (MPN/100ml)	As per Notification of E(P) Rules, 1986
4	TSS (mg/L)	As per Notification of E(P) Rules, 1986

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

1. This consent is valid for production capacity Sand Mining at ArajiGata No.- 3020Mi (Production-Minable Reserve-Ordinary Sand-75000 Cubic Meter/year) in 5.0 Hectare Area, Village-Kathauda, Tehsil-Sikandarpur, District- Ballia, U.P by Smt. MADHURI SINGH.

2.The Project Proponent shall arrange the facilities to treat the domestic effluent either by septic tank or provide any mobile toilet facility. In no case proponent is allowed to discharge ant trade effluent from the lease area.

3.The Project Proponent shall install water sprinkling at different dust emission sources like mining area, by transportation and loading/unloading of sand.

4.The validity of this CTO is up to 31.07.2024 or valid with the validity of current mine plan or current lease period whichever is earlier. After this period this CTO will become null and void.

5.The all conditions mentioned in the environmental clearance issued by SEIAA vide EC letter No.-SIA/UP/MIN/248593/2021 & SEIAA, UP File No-6817 dated 04.05.2022 shall prevail.

6.Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.

7.Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.

8.Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.

9.Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.

10.Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.

11.All trucks, tractors used in transportation of sand/morrum shall be covered by canvas sheet to prevent dust emission.

12.Water will be sprayed after loading activity (if sand/morrum collected could be dry condition)

13.The dust suppression measures like water spraying will be done on the haul roads and working areas.

14.Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.

15.Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.

16.Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

17.Consent fees if revised, shall be payable by industry from the date of its applicability.

18.Industry shall comply with the relevant provisions of Environmental Laws.

19.Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of

Law.

20.If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

AJEET  
KUMAR  
SUMAN

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by AJEET  
KUMAR SUMAN  
Date: 2023.12.21  
14:43:57 +05'30'

**Regional Officer**

Copy to:

1. DM, Ballia.
2. CEO-6, UTTAR PRADESH POLLUTION CONTROL BOARD, LUCKNOW
3. KHAN ADHIKARI, Ballia.

AJEET  
KUMAR  
SUMAN

Digitally signed by  
AJEET KUMAR  
SUMAN  
Date: 2023.12.21  
14:44:24 +05'30'

**Regional Officer**



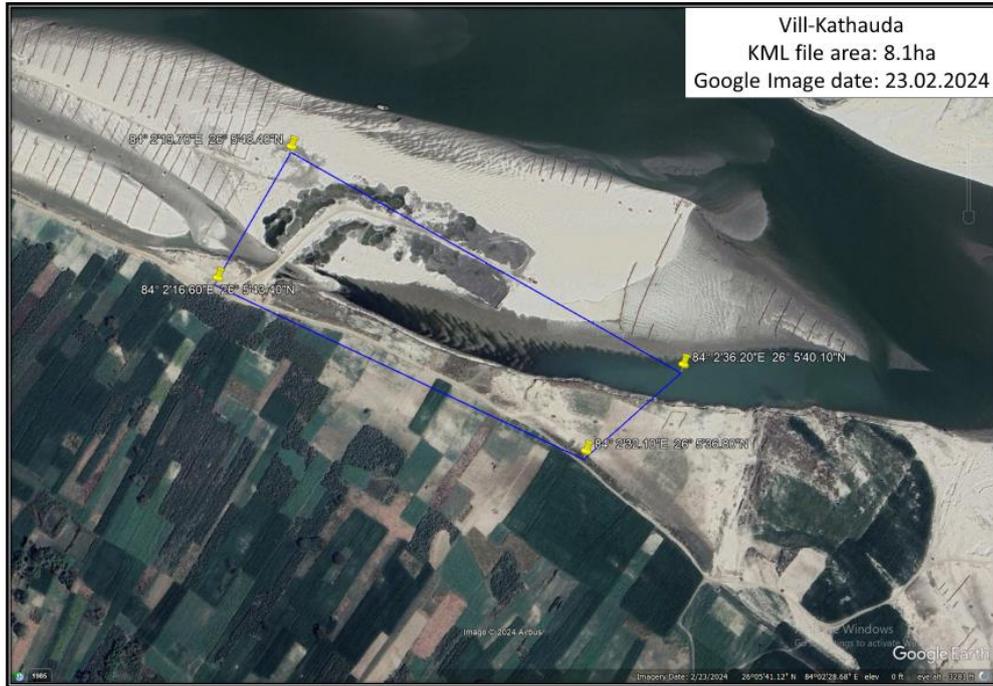
## मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Shrimati Madhuri Singh (Lease Area : 5 ha)



Annexure-2 (A-5)

Photo Gallery of Mining of Minerals M/s Madhuri Singh Araji/Gata no,3020Mi,Village Kathauda,Tehsil-Sikandarpur,District-Balia,277303 (U.P)



Pic1: Mining Area at Village Kathuda ,Tahsil-Sikanderpur ,District-Balia



Pic2: PTZ Camera and office near weighbridge



Pic3: Site visit of Joint Committee at Balia (UP)



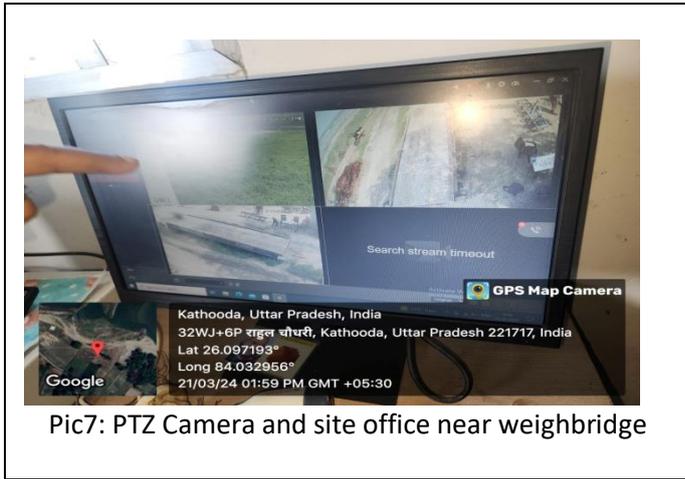
Pic4: Joint Committee at mining site Sikanderpur Balia



Pic5: Demarcation of pillars sand mining from Riverbed of Ghaghra



Pic6: Sandmining site on Riverbed of Ghaghra at Balia



Pic7: PTZ Camera and site office near weighbridge



Pic8: Sand mining on River Ghaghra at Balia(UP)

ENVIRONMENTAL  
CLEARANCE

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment**  
**Authority(SEIAA), UTTAR PRADESH)**

To,

The proprietor  
 KRISHN YADAV  
 R/O VILLAGE-BALLO KHAS, POST-SHIKARPUR, DISTRICT-  
 MAHARAJGANJ,UTTAR PRADESH. -273303

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/415310/2023 dated 25 Jan 2023. The particulars of the environmental clearance granted to the project are as below.

- |  |  |
|--|--|
| 1. EC Identification No.                   | EC23B001UP110114   |
| 2. File No.                                | 7581-6949  |
| 3. Project Type                            | New  |
| 4. Category                                | B  |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals  |
| 6. Name of Project                         | Riverbed Ordinary Sand mine, Village Khaira Khas (Gata No.-593) area 11.9 ha. Tehsil- Belthara road & District Ballia, Developed By M/s Shiva Enterprises, Maharajganj |
| 7. Name of Company/Organization            | KRISHN YADAV   |
| 8. Location of Project                     | UTTAR PRADESH  |
| 9. TOR Date                                | N/A  |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 24/03/2023

(e-signed)  
 Member Secretary  
 Member Secretary  
 SEIAA - (UTTAR PRADESH)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,  
 and Virtuous Environmental Single-Window Hub)*



**Directorate of Environment, U.P.**

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

**Reference- MoEFCC Proposal no- SIA/UP/MIN/415310/2023 & SEIAA, U.P File no-7581-6949****Sub: Environmental Clearance for Riverbed Ordinary Sand mine at Gata No.-593, Village- Khaira Khas Tehsil- Belthara Road, District- Ballia, U.P., (Area 11.9 ha.), M/s Shiva Enterprises.**

Dear Sir,

This is with reference to your application / letter dated 19-02-2022, 22-03-2022, 25-01-2023, 20-02-2023 above mentioned subject. The matter was considered by 731th SEAC in meeting held on 21-02-2023 and 703st SEIAA in meeting held on 13-03-2023.

A presentation was made by the project proponent along with their consultant M/s AWS Envirotech (OPC) Pvt. Ltd to SEAC on 21-02-2023.

**Project Details Informed by the Project Proponent and their Consultant**

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Riverbed Ordinary Sand mine at Gata No.-593, Village- Khaira Khas Tehsil- Belthara Road, District- Ballia, U.P., (Area 11.9 ha.), M/s Shiva Enterprises.
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No.. 131/Parya/SEIAA/ 6949/2022, dated- 15/07/2022
3. The Public Hearing was organized on 05/12/2022. Final EIA Report was submitted by the Project Proponent on 25/01/2023.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/415310/2023
2.	File No. allotted by SEIAA, UP	7581/6949
3.	Name of Proponent	M/s Shiva Enterprises Shri Krishn Nagar Yadav
4.	Full correspondence address of proponent and mobile no.	M/s Shiva Enterprises Shri Krishn Nagar Yadav R/o Village- Darhata, Thana-Chowk, Tehsil- Sadar, District- Maharajganj, Uttar Pradesh. E-mail Id- <a href="mailto:shivaenterprises5418@gmail.com">shivaenterprises5418@gmail.com</a>
5.	Name of Project	Riverbed Ordinary Sand Mining Village- Khaira Khas, Tehsil-Belthara Road & District- Ballia Uttar Pradesh
6.	Project Location (Plot.Khasra/Gata No.)	Gata No. – 593, Village- Khaira Khas, Tehsil-Belthara Road & District- Ballia Uttar Pradesh
7.	Name of River	Ghaghara River
8.	Name of Village	Khaira Khas
9.	Tehsil	Belthara Road
10.	District	Ballia
11.	Name of Minor Mineral	River sand
12.	Sanctioned Lease Area (in Ha.)	11.9 ha.
13.	Max. & Min mRL within lease area	Highest mRL is 80 & Lowest is 65 mRL

14.	Pillar Coordinates (Verified by DMO)	Pillars	Latitude	Longitude
		A	26°10'33.00"N	83°51'27.30"E
		B	26°10'36.50"N	83°51'36.60"E
		C	26°10'10.40"N	83°51'43.50"E
		D	26°10'9.80"N	83°51'41.50"E
15.	Total Geological Reserves	3,29,864 m <sup>3</sup>		
16.	Total Mineable Reserve (as per Approved Mine Plan)	1,19,000 m <sup>3</sup>		
17.	Total Proposed Production (In 5 Years)	5,95,000 m <sup>3</sup> (In 5 Years)		
18.	Proposed Production	1,19,000 m <sup>3</sup> /year		
19.	Sanctioned Period of Mine lease	5 years		
20.	Method of Mining	Opencast, Semi-Mechanized		
21.	No. of working days	260		
22.	Working hours/day	8		
23.	No. of worker	52		
24.	No. of vehicles movement/day	46		
25.	Type of Land	Govt. Revenue land		
26.	Ultimate of Depth of Mining	1.2 m		
27.	Nearest metalled road from site	590 m		
28.	Water Requirement	PURPOSE	PURPOSE	
		Drinking	0.52 KLD	
		Suppression of dust	2.36 KLD @ 1.0 KL for 250 m	
		Plantation	0.30 KLD	
		Others (if any)	-	
		Total	3.18 KLD	
29.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s AWS Envirotech (OPC) Pvt. Ltd 2 <sup>nd</sup> floor Devpuri plaza, Neelgiri crossing, Faizabad road, Indranagar , Lucknow-226016, U.P. Certificate no. NABET/EIA/2225/IA 0097 (Rev.01) Valid Till July 14,2025		
30.	Any litigation pending against the project or land in any court	No		
31.	Details of 500 m Cluster Certificate verified by Mining Officer	vide letter no. 219, dated- 19.02.2022		
32.	Details of Lease Area in approved DSR	11.9 ha		
33.	Proposed CER cost	Rs.7.9 Lakhs		
34.	Proposed EMP cost	Total project cost- Rs. 88 lakhs as Capital cost and 3.07 crore/year as recurring cost, EMP cost- Capital cost- Rs. 8.5 Lakhs & Recurring Cost- Rs. 5.5 Lakhs/year		
35.	Length and breadth of Haul Road	590 m		
36.	No. of Trees to be Planted	300		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 20-02-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 13-03-2023 and decided to grant the Environmental Clearance to the title project for collection of 1,19,000 m<sup>3</sup>/year for lease area of 11.9 ha subject to effective implementation of the following General Conditions and specific conditions:-

**General condition:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.

19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.

37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, Gol, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

**Specific Conditions:**

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is reduced as per replenishment study report the project proponent shall seek fresh EC.
2. In compliance of Hon'ble NGT Order dated 06.05.2022 replenishment study shall be strictly adhere to, permissible quantity and area shall be strictly limited to quantity and area mentioned in Lol or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.
3. For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.

4. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 12,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 60 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.
12. In compliance of Hon'ble NGT Order dated 06.05.2022, for subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
13. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
14. Project proponent has committed to plant 500 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 500 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
15. The project proponent shall install solar light in their site office.
16. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
17. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
18. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.

19. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
20. The project proponent should explore the possibilities of rainwater harvesting.
21. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
22. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
23. As per the proposed plan, plantation with area specific plant species, number of plants to be planted. The plant's height should be at least 2 metres tall. Regular report of the plantation to be submitted to the forest department and Directorate of Environment, U.P.
24. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
25. Submit the hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.
26. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
27. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
28. Environment management in according to environmental status and impact of the project.
29. During the school opening and closing time transportation of minerals will be restricted.
30. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
31. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
32. Pakkamotorable haul road to be maintained by the project proponent.
33. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
34. Permission from the competent authority regarding evacuation route should be taken.
35. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
36. Provision for cylinder to workers should be made for cooking.
37. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
38. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
39. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
40. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
41. Provision for two toilets and hand pumps should be made at mining site.
42. Drinking water for workers would be provided by tankers.
43. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
44. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
45. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
46. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
47. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.

48. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
49. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
50. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
51. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
52. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
53. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
54. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
55. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
56. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
57. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
58. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
59. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
60. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
61. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
62. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
63. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
64. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

65. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
66. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
67. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
68. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
69. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
70. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
71. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P. and UPPCB.
72. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, CPCB, State PCB.
73. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
74. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
75. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
76. Waste water from potable use be collected and reused for sprinkling.
77. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank.
78. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not

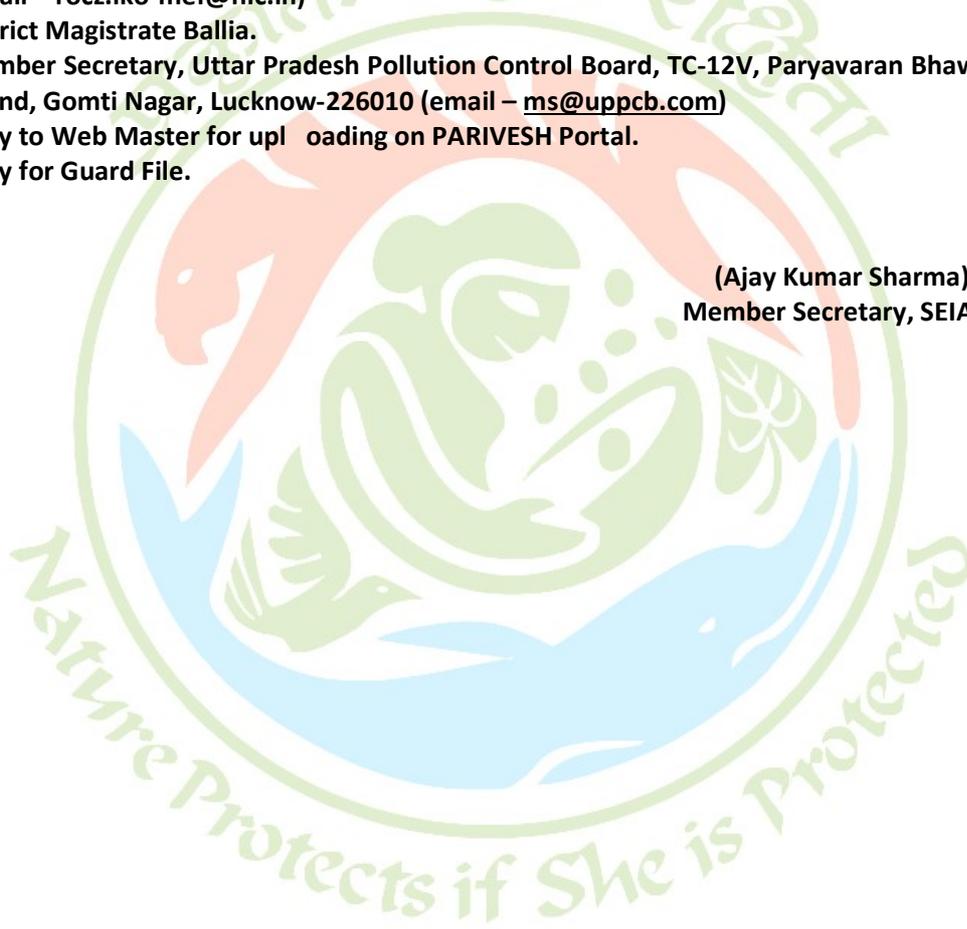
implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

**Copy, through email, for information and necessary action to –**

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – [soenvups@rediffmail.com](mailto:soenvups@rediffmail.com))**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – [sudheer.ch@gov.in](mailto:sudheer.ch@gov.in))**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – [roc.lko-mef@nic.in](mailto:roc.lko-mef@nic.in))**
4. **District Magistrate Ballia.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – [ms@uppcb.com](mailto:ms@uppcb.com))**
6. **Copy to Web Master for upl oading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)  
Member Secretary, SEIAA



Signature Not Verified

Digitally signed by Member  
Secretary  
Member Secretary

Date: 3/24/2023 7:37:17 PM



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

195327/UPPCB/Azamgarh(UPPCBRO)/CTO/both/BALLIA/2023

Date: 01/12/2023

To,

M/s

SHIVA ENTERPRISES

Gata No. 593, Village- Khaira Khas, Tehsil Belthara Road District- Ballia Uttar Pradesh, BALLIA,

Application Id-  
23267168

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **SHIVA ENTERPRISES** located at **Gata No. 593, Village- Khaira Khas, Tehsil Belthara Road District- Ballia Uttar Pradesh, BALLIA,** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHIVA ENTERPRISES granted for the period from **21/10/2023 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Mineable Reserve	119000	Cubic Meters/Year

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	01 KLD	Septic Tank	No Trade Effluent is allowed to Discharge

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust Emission During Manual Mining Transportation and Loading/unloading of Movable Reserve		1	Particulate Matter	As per E(P)A Rules, 1986

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

**4. Essential documents to be submitted by the Industry/Unit as Applicable :-**

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
  - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This consent is valid for production capacity Riverbed Ordinary Sand Mining at Gata no-593, Leased Area 11.9 Ha (Production-Riverbed Ordinary Sand – 1,19,000 Cubic Meter/Annum, Village- Khaira Khas Tehsil- Belthara Road, District- Ballia, U.P by Shiva Enterprises.

2. The Project Proponent shall arrange the facilities to treat the domestic effluent either by septic tank or provide any mobile toilet facility. In no case proponent is allowed to discharge ant trade effluent from the lease area.

3. The disposal of show cause direction under section 33A of Water (Prevention and Control of Pollution) Act, 1974 vide UPPCB letter dated 20.10.2023 shall prevail on this CTO.

4. The Project Proponent shall install water sprinkling at different dust emission sources like mining area, by transportation and loading/unloading of sand.

5. The validity of this CTO is upto 31.12.2024 or valid with the validity of current mine plan or current lease period whichever is earlier. After this period this CTO will become null and void.

6. The all conditions mentioned in the environmental clearance issued by SEIAA vide . EC23B001UP110114 dated 24.03.2023 shall prevail.

7. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.

8. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.

9. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.

10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.

11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.

12. All trucks, tractors used in transportation of sand/morrum shall be covered by canvas sheet to prevent dust emission.

13. Water will be sprayed after loading activity (if sand/morrum collected could be dry condition)

14. The dust suppression measures like water spraying will be done on the haul roads and working areas.

15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.

16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.
21. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**RAM  
KARAN**  
Chief Environmental Officer, Circle-6

Digitally signed by RAM KARAN  
Date: 2023.12.04  
12:11:30 +05'30'

Copy to:

Regional Officer, U.P. Pollution Control Board, Azamgarh for information and necessary action.

**RAM  
KARAN**  
Chief Environmental Officer, Circle-6

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Date: 2023.12.04  
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## मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

M/s Shiva Enterprises (Lease Area: 11.9 ha)



Annexure-2 (B-5)

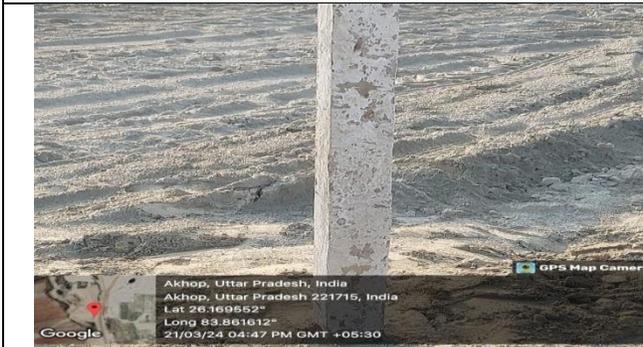
Photo Gallery of Mining of Minerals Ms Krishn Yadav ,Villg.Khaira Khas (Gata No. -593)  
Tahsil-Belthara Road ,District-Balia -273303 (U.P)



Pic1: Sand Mining Area at Villg.Khaira Khas (Gata No. -593) Tahsil-Belthara Road ,District-Balia



Pic 2: Mining of Minerals on R.Ghaghra at Khaira Khas , Balia



Pic3: Demarcation of pillars at sand mining from Riverbed of Ghaghra



Pic4: Sand Mining site on Riverbed of Ghaghra at Khaira Khas ,Balia



Pic5: Borewell near mining site office at Balia(UP)



Pic6: Active sand mining area



Pic7: PTZ Camera details



Pic8: weighbridge and site office at mining site

ENVIRONMENTAL  
CLEARANCE

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment**  
**Authority(SEIAA), UTTAR PRADESH)**

To,

The -1  
 JAI RAI  
 Bharouli Khas, Tehsil- Sadar, District- Ballia -277501

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/428367/2023 dated 06 May 2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B001UP196510
2. File No.	7856
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	ORDINARY SAND MINING PROJECT ON RIVER BED OF GANGES RIVER
7. Name of Company/Organization	JAI RAI
8. Location of Project	UTTAR PRADESH
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 03/11/2023

(e-signed)  
 Ajay Kumar Sharma  
 Member Secretary  
 SEIAA - (UTTAR PRADESH)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
 and Virtuous Environmental Single-Window Hub)



**Directorate of Environment, U.P.**

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

**Reference- MoEFCC Proposal no SIA/UP/MIN/428367/2023 & SEIAA, U.P File no-7856****Sub: Environmental Clearance for Proposed Ordinary Sand Mining Project at Gata No. 03, Village – Naubarar 1881 Mo. Belsipah, Tehsil – Sadar & District – Ballia, U.P., (Leased Area 5.0 Ha.).**

Dear Sir,

This is with reference to your application / letter dated 06-05-2023, 19-08-2023 & 25-10-2023 above mentioned subject. The matter was considered by 776<sup>th</sup> SEAC in meeting held on 22-08-2023 and 757<sup>th</sup> SEIAA in meeting held on 14-09-2023.

A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis, Lucknow (U.P) to SEAC on 22-08-2023.

**Project Details Informed by the Project Proponent and their Consultant**

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Ordinary Sand Mining Project at Gata No. 03, Village – Naubarar 1881 Mo. Belsipah, Tehsil – Sadar & District – Ballia, U.P., (Leased Area 5.0 Ha.).
2. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/428367/2023															
2. File No. allotted by SEIAA, U.P	7856															
3. Name of Proponent	Prop. Jayprakash Rai S/o Shri Bramheshwar Rai,															
4. Full correspondence address of proponent and mobile no.	R/o – Bharouli khas, Tehsil – Sadar & District – Ballia (U.P.)															
5. Name of Project	Ordinary Sand Mine on Ganga River Bed															
6. Project location (Plot/Khasra/Gata No.)	Gata No. 03															
7. Name of River	Ganga River															
8. Name of Village	Naubarar 1881 Mo. Belsipah															
9. Tehsil	Sadar															
10. District	Ballia ,U.P															
11. Name of Minor Mineral	Ordinary Sand Mine															
12. Sanctioned Lease Area (in Ha.)	5.0 Ha.															
13. Mineable Area (in Ha.)	3.0 Ha. (Safety margin land 2.0Ha.)															
14. Max. & Min mrl within lease area	The Highest mRL of the lease area is 90 mRL & lowest is 65 mRL.															
15. Pillar Coordinates (Verified by DMO)	<table border="1"><thead><tr><th>Pillar</th><th>Latitude(N)</th><th>Longitude(E)</th></tr></thead><tbody><tr><td>A</td><td>25°37'29.27"N</td><td>84°01'40.39"E</td></tr><tr><td>B</td><td>25°37'21.04"N</td><td>84°01'40.45"E</td></tr><tr><td>C</td><td>25°37'29.28"N</td><td>84°01'47.81"E</td></tr><tr><td>D</td><td>25°37'20.76"N</td><td>84°01'47.06"E</td></tr></tbody></table>	Pillar	Latitude(N)	Longitude(E)	A	25°37'29.27"N	84°01'40.39"E	B	25°37'21.04"N	84°01'40.45"E	C	25°37'29.28"N	84°01'47.81"E	D	25°37'20.76"N	84°01'47.06"E
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C	25°37'29.28"N	84°01'47.81"E														
D	25°37'20.76"N	84°01'47.06"E														
16. Total Geological Reserves	1,20,000m <sup>3</sup>															
17. Total mineable reserve	72000 m <sup>3</sup>															
18. Total Proposed Production	210000 m <sup>3</sup> in five years.															
19. Proposed Production	42000 m <sup>3</sup> per year as per LOI															
20. Sanctioned Period of Mine lease	5 Years as per sectioned LOI.															

21. Method of Mining	Open cast, semi mechanized	
22. No. of working days	250	
23. Working hours/day	8 hours/day	
24. No. Of workers	Approximately 50 workers	
25. No. Of vehicles movement/day	NA	
26. Type of Land	State Govt. Land(River Bed)	
27. Ultimate Depth of Mining	1.411meter as per Approved mining plan	
28. Nearest metalled road from site	NH 31 is 2.3 Km away in West direction from the project site.	
29. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking water	0.60 KLD
	Dust suppression	3.60 KLD
	Plantation	0.025 KLD
	Others (if any)	-
Total	4.225 KLD approx. 4.23 KLD	
30. Name of QCI Accredited Consultant with QCI No And period of validity.	Environmental Research and Analysis, Lucknow (U.P) Certificate No. NABET/ EIA/ 1922/RA 0200 (REV-01) Extension Valid up to 21/01/2024.	
31. Any litigation pending against the project or land in any court	No	
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 726, Date- 29/03/2023	
33. Details of Lease Area in approved DSR	Amended DSR Letter no- 1034/M-228/2017( Khanan-Niti)-DSR Dated-31/10/2022	
34. Proposed EMP cost	Rs 10,14,750/-	
35. Proposed Total Project cost	Rs. 98,00,000/-	
36. Length and breadth of Haul Road	400 m length and 6m width	
37. No. of Trees to be Planted	25 (5 trees per hectare as per the SSMMG-2016 Guideline)	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 22-08-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 14-09-2023 and decided to grant the Environmental Clearance to the title project for collection of 42000 m<sup>3</sup>/Year for lease area of 05 ha subject to effective implementation of the following General Conditions and specific conditions:-

**General condition:**

- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- Forest clearance shall be taken by the proponent as necessary under law.
- Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).

4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.

25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health

surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

**Specific Conditions:**

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department or district plantation committee, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 25 ha. Funds for the same will

be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.

8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.
10. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. The quantity mentioned in Lol or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department.
11. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
12. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
13. The project proponent shall install solar light in their site office.
14. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
15. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
16. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
17. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
18. The project proponent should explore the possibilities of rainwater harvesting.
19. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
20. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
21. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
22. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
23. Submit the Hydrological study report of lease area that the quantity given in Lol will be mined without affecting the geo-hydrology of the River.
24. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
25. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
26. Environment management in according to environmental status and impact of the project.
27. During the school opening and closing time transportation of minerals will be restricted.
28. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
29. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
30. Pakkamotorable haul road to be maintained by the project proponent.

31. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
32. Permission from the competent authority regarding evacuation route should be taken.
33. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
34. Provision for cylinder to workers should be made for cooking.
35. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
36. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
37. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
38. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
39. Provision for two toilets and hand pumps should be made at mining site.
40. Drinking water for workers would be provided by tankers.
41. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
42. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
43. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
44. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
45. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
46. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
47. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
48. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
49. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
50. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
51. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
52. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
53. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.

54. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
55. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
56. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
57. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
58. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
59. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
60. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
61. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
62. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
63. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
64. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
65. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
66. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
67. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
68. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
69. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P. and UPPCB.
70. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, CPCB, State PCB.

71. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
72. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
73. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
74. Waste water from potable use be collected and reused for sprinkling.
75. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

**Copy, through email, for information and necessary action to –**

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)**
4. **District Magistrate, Ballia.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

**(Ajay Kumar Sharma)**  
**Member Secretary, SEIAA**

**Signature Not Verified**

Digitally signed by: Ajay Kumar Sharma  
Designation: Member Secretary  
Date and Time: 11/3/2023 7:24:06 PM  
Page 10 of 10



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

196172/UPPCB/Azamgarh(UPPCBRO)/CTO/both/BALLIA/2023

Date: 11/12/2023

To,

M/s

**JAY PRAKSH RAI**

**GATA NO. 03 ON GANGA RIVER BED, VILLAGE NAUBARAR  
1881 MO. BELSIPAH, TEHSIL SADAR, DISTRICT BALLIA  
UTTAR PRADESH,BALLIA,**

**Application Id-  
23436115**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **JAY PRAKSH RAI** located at **GATA NO. 03 ON GANGA RIVER BED, VILLAGE NAUBARAR 1881 MO. BELSIPAH, TEHSIL SADAR, DISTRICT BALLIA UTTAR PRADESH,BALLIA,** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **JAY PRAKSH RAI** granted for the period from **06/11/2023 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Mineable Reserve	42000	Cubic Meters/Year

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	01 KLD	Septic Tank	No Trade Effluent is allowed to Discharge

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust Emission During Manual Mining Transportation and Loading/unloading of Movable Reserve		1	Particulate Matter	As per E(P)A Rules, 1986

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area	Commercial Area	Residential Area	Silence Zone

	Day Time	Night Time						
	75	70	65	55	55	45	50	40

#### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This consent is valid for production capacity Riverbed Ordinary Sand Mining at Gata No-03, Leased Area 5.00 Ha, Production-Riverbed Ordinary Sand – 42,000 Cubic Meter/Annum, Village-NAUBARAR 1881 MO. BELSIPAH, TEHSIL SADAR, DISTRICT BALLIA, Uttar Pradesh, by SHRI JAY PRAKSH RAI.
2. The Project Proponent shall arrange the facilities to treat the domestic effluent either by septic tank or provide any mobile toilet facility. In no case proponent is allowed to discharge ant trade effluent from the lease area.
3. The Project Proponent shall install water sprinkling at different dust emission sources like mining area, by transportation and loading/unloading of sand.
4. The validity of this CTO is upto 31.12.2024 or valid with the validity of current mine plan or current lease period whichever is earlier. After this period this CTO will become null and void.
5. The all conditions mentioned in the environmental clearance issued by SEIAA vide. EC23B001UP196510 dated 03.11.2023 shall prevail.
6. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
7. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
8. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of sand/morrum shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if sand/morrum collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.

15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
17. Consent fees if revised, shall be payable by industry from the date of its applicability.
18. Industry shall comply with the relevant provisions of Environmental Laws.
19. The project proponent shall comply with the Provisions of Enforcement and Monitoring Guidelines for sand mining and Sustainable Sand Mining Management Guidelines, 2016 prepared by MOEFCC.
20. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.
21. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**RAM**  
**KARAN**  
 Chief Environmental Officer, CIRCLE-6

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 by RAM KARAN  
 Date: 2023.12.11  
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Copy to:

Regional Officer, U.P. Pollution Control Board, Azamgarh for information and necessary action.

**Chief Environmental Officer, CIRCLE-6**  
**RAM**  
**KARAN**

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 RAM KARAN  
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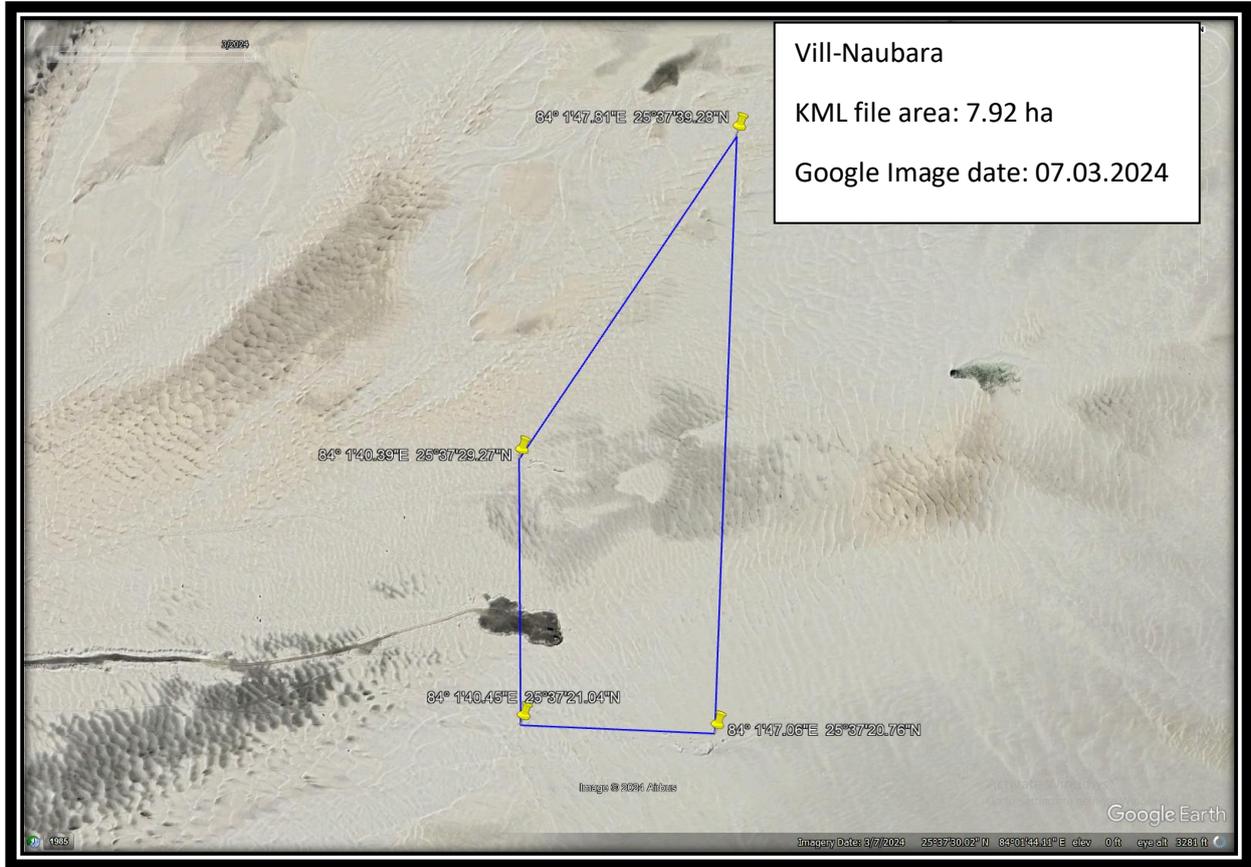
## मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Jai Rai Environmental Clearance for Proposed Ordinary Sand Mining Project at Gata No. 03,  
Village – Naubarar 1881 Mo. Belsipah, Tehsil – Sadar & District – Ballia, U.P (5 ha)



Annexure-2 (C-5)

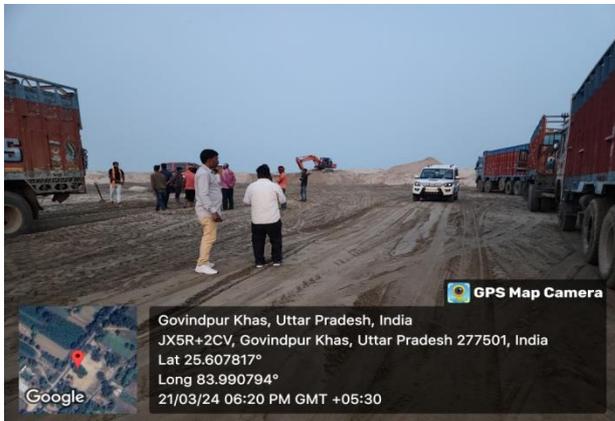
Photo Gallery of Mining of Minerals Ms Jai Rai Bharauli Khas ,Tahsil-Sadar ,District-Balia -277501 (U.P)



Pic1: Mining Area at Bharauli Khas ,Tahsil-Sadar ,District-Balia



Pic2: Mining of Minerals on R.Ganga at Balia



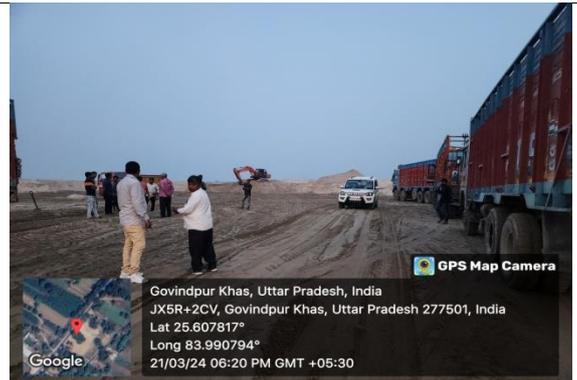
Pic3:



Pic4: Weighbridge and office area near mining site



Pic5: Sand mining on River Ganga at Balia(UP)



Pic6: Active sand mining area





## Cumulative eMM11 Production Report

Select Type:-

 District Mineral Lessee

From Date\*:-

01/10/2023

To Date\*:-

21/03/2024

Search

## Mineral wise eMM11 Production Report

Select Mineral Name:-

All Mineral

From Date\*:-

To Date\*:-

Search

ExportToExcel

Sr.No	District Name	Lessee ID	Name of Lease	Mineral Name	Total Quantity Allotment In CubicMeter	No of eMM11	eMM11 Production Quantity
1	BALLIA	315923090018	Madhuri Singh	Ordinary sand (Category-I)	41281	389	2892
2	BALLIA	315923090019	Krishna Naagar Yadav	Ordinary sand (Category-I)	119000	800	11558
3	BALLIA	315924090020	Jai Prakash Rai	Ordinary sand (Category-I)	42000	461	9071
Total						1650	23521

**FIRST INFORMATION REPORT**(Under Section 154 Cr.P.C.)  
प्रथम सूचना रिपोर्ट  
(धारा 154 एंड प्रविष्टि संहिता के तहत)1. District (जिला): मलिया  
FIR No. (प्र.घु.रि. सं.): 0188

P.S. (थाना): सिकन्दरपुर

Year (वर्ष): 2023

Date &amp; Time of FIR (प्र.घु.रि. की दिनांक/समय): 24/05/2023 12:53 बजे

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भा टू सं 1860	379
2	भा टू सं 1860	411
3	खान एंड खनिज (विकास का विनियमन) अधिनियम 1957	4
4	खान एंड खनिज (विकास का विनियमन) अधिनियम 1957	21

3. (a) Occurrence of offence (अपराध की घटना):

1. Day (दिन): बुधवार

Date From (दिनांक से) 24/05/2023

Date To (दिनांक तक) 24/05/2023

Time Period (समय अवधि): पहर 3

Time From (समय से) 09:30 बजे

Time To (समय तक): 09:30 बजे

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई):

Date (दिनांक): 24/05/2023

Time (समय): 12:47 बजे

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (प्रविष्टि सं.): 024

Date &amp; Time (दिनांक और समय): 24/05/2023 12:47 बजे

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

1. (i) Direction and distance from P.S. (थाना से दूरी और दिशा): उत्तर, 08 किमी

Beat No. (बीट सं.):

(b) Address (पता): बहट ग्राम कठौड़ा घाघरा नदी के किनारे

(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):

Name of P.S. (थाना का नाम):

District (State) (ज़िला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): थानाध्यक्ष दिनेश पाठक

(b) Father's/Husband's Name (पिता / पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 05/07/1972

(d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

S.No. (क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	थाना सिकन्दरपुर, सिकन्दरपुर, मलिया, उत्तर प्रदेश, भारत
2	स्थायी पता	DIYA UPARHAR, सराय अकिल, कौशाम्बी, उत्तर प्रदेश, भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल नं.):

7. Details of known/suspected/unknown accused with full particulars  
(जान / संदिग्ध / अज्ञात अभियुक्त का पूरा विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

S.No. (क्र. सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	ट्रेक्टर पावर ट्रेक माइल 439 सेरिस नं० TO53412188GG के वाहन स्वामी			1. अज्ञात, अज्ञात
2	ट्रेक्टर पावर ट्रेक माइल नं० 439 प्लस सेरिस नं० TO53343873CF के वाहन स्वामी			1. अज्ञात, अज्ञात
3	ट्रेक्टर पावर ट्रेक माइल नं० 439 DS सेरिस नं० TO53321304ME के वाहन स्वामी			1. अज्ञात, अज्ञात
4	ट्रेक्टर पावर ट्रेक माइल 434 सेरिस नं० B3080511 के वाहन स्वामी			1. अज्ञात, अज्ञात

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र. सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (in Rs/-) (मूल्य (रु में))
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10. Total value of property (in Rs/-)-सम्पत्ति का कुल मूल्य (रु में):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो)

S.No. (क्र. सं.)	UIDB Number (यू.डी. प्रकरण सं.)
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12. First information contents (प्रथम सूचना तथ्य):

नकल फॉर्म बरामटगी 4 अटट ट्रेक्टर मय टाली सहित सफेद बालू लटा हुआ अन्तर्गत धारा 304D खनिज परिवार नियामवाली 2021 के नियम 3 एवं 70 खान एवं खनिज अधि० 1957 धारा 4/21 व धारा 207 mv Act व 379,411 IPC आज दिनांक 24.5.23 को मैं थानाध्यक्ष टिनेश पाठक मय हमराह हे० का० वीरेन्द्र सिंह व का० दीपक यादव व का० विजय यादव व म०का० खुशदू के मय बुलेटो सरकारी न० UP 60 G 0368 मय चालक अजय सिंह के थाना हाजा से रवाना होकर देवभाल क्षेत्र व टोक थाम जुर्म जरायम व वर्तमान में प्रचलित अभियान को सफल बनाने के दृष्टिगत घाम कठौड़ा क्षेत्र में मामुर या कि मुबबौर खास ने सूचना दिया कि कठौड़ा के स्थित घाघरा नदी के किनारे अवैध रूप से लोग ट्रेक्टरों में सफेद बालू खनन कर के ला रहे हैं इस समय सूचना पर विश्वास करते हुए श्री मानू जिलाधिकारी महोदय जनपद बलिया द्वारा गठित टाक्स फोर्स के अधिकारी गणों के सूचित किया गया जिसमें क्रम में श्रीमान क्षेत्राधिकारी सिफन्दरपुर महोदय व श्री मान उपजिलाधिकारी महोदय सिफन्दरपुर व खान निरीक्षक बलिया श्री जितेश कुमार सिंह हैं टीम के साथ उपस्थित आ गये हम पुलिस के लोग व टाक्स फोर्स के अधिकारी गण मय टीम घाम कठौड़ा में स्थित घाघरा नदी के किनारे पहुंचे तो देखा कि कुछ लोग ट्रेक्टरों में खनन करके सफेद बालू लाट रहे हैं जो सामने पुलिस व अन्य टीम को देखकर ट्रेक्टर छोड़कर देवारा की ओर भागने लगे जिसका पीछा साफी दूर तक पुलिस के जवानों व टीम के लोगों के द्वारा किया गया किन्तु नदी का किनारा व देवारा की पतली रास्त व पेड़ों की आड़ का फायदा उठाते हुए भागने से सफल रहे मौके पर आकर देखा गया तो चार अटट ट्रेक्टर खड़े हैं जिसमें टाली लगी है तथा टालियों पर बालू लटा है। तथा फायदा व डालिया मौके पर है ट्रेक्टरों का बारी से बारी निरीक्षण किया गया तो ट्रेक्टर पावर ट्रेक रंग नीला माइल 439 PLUS से न TO53412188GG इंजन नं० स्पष्ट नहीं दिख रहा है पठनीय नहीं है जिस पर टाली लगी हुई टाली पर सफेद बालू लटा है तथा दूसरा ट्रेक्टर मय टाली सफेद बालू लटा हुआ रंग नीला पावर ट्रेक्टर

Attachment to Item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused: (If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण : (यदि, ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि)	BUILD (बनावट)	Height(oms.) (फुट (से.मी.))	Complexion (रंग)	Identification Mark(s) (पहचान चिह्न)
1	2	3	4	5	6	7
1	अज्ञात					
2	अज्ञात					
3	अज्ञात					
4	अज्ञात					

Deformities/ Peculiarities (विकृतियाँ/ विशिष्टताएँ)	Tooth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)
8	9	10	11	12	13

Language /Dialect (भाषा/बोली)	Place Of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदेर्मा(सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है।)

439 PLUS रंग नीला चे0 न0 TO53343873CF अंकित है तथा रजिस्ट्रेशन न0 अंकित नहीं है इ0 न0  
6506 अंकित है तथा तीसरा ट्रैक्टर मय टाली जिस पर सफेद बालू लदा है चे0न0 TO53321304HE व इ0न0  
283 रंग नीला पावर ट्रैक माडल 439 DS तथा चौथा ट्रैक्टर मय टाली बालू लदा हुआ जिस पर रजिस्ट्रेशन न0 अंकित  
है। आस पास के मौजूद लोगो से ट्रैक्टरों के स्वामी व चालकों के बारे में जानकारी किया गया किसी के द्वारा कोई  
उत्प्रेक्षणीय जानकारी नहीं दिया गया ट्रैक्टरों व उक्त से सम्बन्धित प्रपत्रों का तलाश किया गया कोई उक्त मौजूद नहीं मिला  
उक्त ट्रैक्टरों में किसी भी ट्रैक्टर में रजिस्ट्रेशन न0 अंकित नहीं है। ट्रैक्टरों को /वाहन स्वामियों का यह कृत्य धारा 379,411  
IPC व उ0प्र0 खनिज परिहार नियमावली 2021 के नियम 3 एवं 20 का उल्लंघन व धारा 4/21 खान एवं खनिज अधि0 का  
उल्लंघनीय अपराध पाते हुए ट्रैक्टरों को मय टालियों के बालू लदा हुआ व फायड़ा 2 अदद व डलिया 2 अदद को कब्जा पुलिस  
में लिया गया जिसको चालक की व्यवस्था कर थाना हाजा में पहुँचाया जायेगा वाहन से सम्बन्धित उचित प्रपत्र न मौजूद होने  
की स्थिति में चारों ट्रैक्टरों को धारा 207 mv Act में सीज किया गया बरामदगी के समय मा0 सर्वोच्च न्यायालय व  
मानवाधिकार आयोग के आदेशो निर्देशो का अक्षरशः पालन किया व कराया गया बरामदगी के समय घाघरा नदी के किनारे  
मौजूद लोग व कुछ ग्रामीण आ गये है जिनसे गवाही के लिए कहा गया तो गवाही के नाम पर भलाई बुराई का बहाना बताते  
हुए हट बढ़ गये खनन के सम्बन्ध में रिपोर्ट खनन अधिकारी को अकब से दी जा रही है। फर्ट मौके पर लिख कर पढ़कर  
सुनाकर सर्वसम्बन्धित के अलावा मत बनवाए जा रहे है। उक्त कार्यवाही समय 9.30 बजे की है। हस्ताक्षर अपठनीय SO  
दिनेश पाठक थानाध्यक्ष सिकन्दरपुर बलिया दि0-24.5.23 हस्ताक्षर हे0का0 वीरेन्द्र प्रताप सिंह, हस्ता0 म0का0 खुशबू  
पटेल, हस्ता0 का0 दीपक यादव, हस्ताक्षर का0 विजय यादव, अपठनीय हस्ताक्षर खान निरीक्षक बलिया दि 24.05.2023  
हस्ताक्षर अपठनीय श्रीमान क्षेत्राधिकारी महोदय सिकन्दरपुर, हस्ताक्षर अपठनीय उपजिलाधिकारी सिकन्दरपुर नोट-  
एफआईआर लेखक-हे0मु0 पंकज कुमार मौर्य थाना सिकन्दरपुर बलिया

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at item  
(की गयी कार्यवाही : चूँकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत

(1) Registered the case and took up the investigation: DINESH PATHAK(SI (Sub-Inspector)) / 0912417691 or

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Rank (पद):  
No. ( ) to take up the investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया)

(3) Refused investigation due to (जांच के लिए):

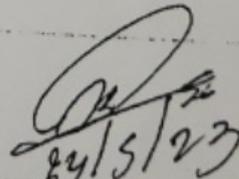
or (के कारण इंकार किया)

(4) Transferred to P.S. District  
on point of jurisdiction (को क्षेत्राधिकार के कारण)

F.I.R. read over to the complainant / Informant, admitted to be correctly recorded and a copy given to the  
complainant / Informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और  
R.O.A.C.(आर. ओ. ए. सी.)

14. Signature/Thumb Impression of the complainant /  
Informant.(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का  
निशान):

15. Date and time of dispatch to the court (अदालत में प्रेषण की  
दिनांक और समय):

  
Signature of Officer in charge, Police Station  
(थाना प्रभारी के हस्ताक्षर)  
Name (नाम): DINESH PATHAK  
Rank(पद): SI (Sub-Inspector)  
No.(सं.): 0912417691